

**0CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/1248/2020

This the 05th day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Dr. Jatinder Singh, Aged 46 years, S/o Late Dr. Inderjeet Singh, R/o Sanat Nagar, Srinagar.

.....Applicant

(Advocate:- Mr. R.A. Jan)

Versus

1. State of Jammu and Kashmir through the Financial Commissioner to Govt., Health and Medical Education Department, Civil Secretariat, Jammu/Srinagar.
2. Government Medical College, Srinagar through its Principal, Srinagar.
3. Principal, Government Medical College, Srinagar.
4. Medical Superintendent, Associated Hospital (SMHS) Srinagar.
5. Head of the Department, Forensic Science, Government Medical College, Srinagar.
6. Director Health Services, Kashmir, Srinagar.

.....Respondents

(Advocate: Mr. Amit Gupta, Id. Additional Advocate General)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Anand Mathur, Member-A)

Learned counsel for the applicant submits that he wishes to withdraw the T.A. with liberty to approach the appropriate forum, if fresh cause of action arises

2. Accordingly, the T.A. is dismissed as withdrawn with liberty to the applicant to approach the appropriate forum, if fresh cause of action arises.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**